

ITEM NO.3 Court 2 (Video Conferencing)

SECTION X

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Writ Petition(s)(Criminal) No(s). 210/2020

KALYANI BADOLA & ANR.

Petitioner(s)

VERSUS

THE STATE OF BIHAR & ORS.

Respondent(s)

(FOR ADMISSION and IA No.71650/2020-EXEMPTION FROM FILING O.T. and
IA No.71643/2020-EXEMPTION FROM FILING AFFIDAVIT and IA
No.71638/2020-APPROPRIATE ORDERS/DIRECTIONS)

Date : 04-08-2020 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ARUN MISHRA
HON'BLE MR. JUSTICE B.R. GAVAI
HON'BLE MR. JUSTICE KRISHNA MURARI

For Petitioner(s) Ms. Vrinda Grover, Advocate
Ms. Shahrukh Alam, Advocate
Ms. Liz Mathew, Advocate-on-Record
Ms. Ratna Appender, Advocate
Mr. Soutik Banerjee, Advocate
Ms. Sonali Jain, Advocate

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Issue notice.

Until further orders, we direct the release of the petitioners
on bail on furnishing personal bond for a sum of Rs.10,000/-
(Rupees Ten Thousand) each, forthwith, to the satisfaction of the
concerned Authorities.

(NARENDRA PRASAD)
ASTT. REGISTRAR-cum-PS

(JAYANT KUMAR ARORA)
COURT MASTER

(JAGDISH CHANDER)
ASSISTANT REGISTRAR